

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1255(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH JUNE 2024

IN THE MATTER OF	DBS BANK LIMITED VS MUKUL SOMANY
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr. Vikram Wadehra, Adv. : For Financial Creditor
Mr. Pathik Choudhury, Adv.

Mr. Subhrojyoti Mookherjee, Adv. : For Personal Guarantor
Ms. P. Chatterjee, Adv.

Ms. Rashmi Singhee, Adv. : For RP
Mr. Chandra Kumar Jain, RP

ORDER

1. Ld. Counsel for the parties present. RP present in person.
2. Ld. Counsel submits that the Personal Guarantor is not extending cooperation in sharing the information in regard to the matters as asked for.
3. Ld. Counsel for the Financial Creditor brings to notice an order passed by the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No. 999 of 2024 against the order dated 3.5.2024 passed by this Adjudicating Authority.
4. The order records that "*RP may proceed with the process however no settlement plan shall be finalised*". Therefore, the Personal Guarantor is directed to cooperate with the RP in preparing the repayment plan, if any.
5. Post this matter on **6/08/2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)